

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 42/MP/2026

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 14.08.2024, seeking quashing of the letters dated 07.08.2025 and 25.08.2025 issued by MSEDCL and NTPC respectively, and grant of an unconditional extension of the SCSD till 22.9.2026 without imposition of any financial liability including additional transmission charges.

Petitioner : ACME Renewtech Private Limited (ARPL) and Anr.

Respondents : NTPC Limited and Anr.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aniket Prasoon, Advocate, ARPL
Ms. Pratiksha Chaturvedi, Advocate, ARPL
Ms. Archita Kashyap, Advocate, ARPL
Shri Shubham Singh, Advocate, ARPL

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* for quashing of the letters dated 7.8.2025 issued by MSEDCL and 25.8.2025 issued by NTPC and seeking an unconditional extension of Scheduled Commencement of Supply Date till 22.9.2026 in terms of Article 4.5.2 of the Power Purchase Agreement dated 14.8.2025 without imposition of financial liability including any additional transmission charges as the delay, attributable to the effectiveness of GNA, is entirely beyond the control of the Petitioners.

2. Considering the submissions made by the learned counsel for the Petitioners, the Commission directed as under:

- (a) The Petitioner to implead CTUIL as a party to the instant petition and to file a revised memo of parties within two days.
- (b) Admit and issue notice to the Respondents, including the impleaded Respondents.
- (c) The Petitioner to submit, on an affidavit, the current status of the implementation of the 300 MW project being implemented within three weeks.



(d) The Respondents, including impleaded Respondents, are to file their respective replies, if any, within three weeks, with a copy to the Petitioners, who may file their rejoinder, within two weeks thereafter.

3. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)